

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.881/92.

G.S. Sainis,
R/o 'Geetagovinda'
Plot No.17, Shriramnagar,
Somalwada,
NAGPUR - 440 025.

.. Applicant.

C.A.630/92.

P. Ranga Rao Naidu,
R/o H.No.283,
Near Happy Hours Primary School,
Khalasilines,
NAGPUR - 440 001.

.. Applicant.

C.A.882/92.

E.B. Majumdar,
R/o 41, Postal Audit Colony,
Ranapratap Nagar,
NAGPUR - 440 022.

.. Applicant.

Vs.

1. Union of India,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi - 110 001
through its Secretary.

2. Director of Accounts (Postal)
NAGPUR - 440 001.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri M.Y. Pralokar, Member (A).

Apearances:

Shri M.K. Deshpande, Counsel
for the applicant.

Shri Ramesh Darda, Counsel
for the Respondents.

ORAL JUDGMENT :

Dated : 15.3.1993.

Per : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

In view of the decision of this Tribunal dated
18.1.1993 in O.A.496/92, the Rule is made absolute in
terms of prayer II of the application. The monetary

(4)

-: 2 :-

C.A.881, 630 & 882/92.

entitlements of the applicant shall be worked out within a period of 3 months from today, together with costs quantified at Rs.300/-.